

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN  
ZONE BENCH AT PUNE

IA NO.154/2024

IN

Appeal no.99/2024 (WZ)

Mr. Tanaji Balasaheb Gambhire

Appellant

V/s

Union of India

Through Secretary MOEFCC and others

Respondents

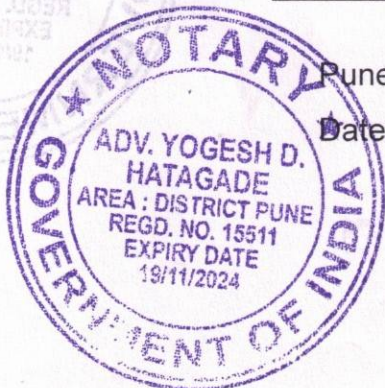
INDEX

Exh	Particular	Page No.
	Affidavit in reply	2 to 14
	Verification	15 to 19
A	copy of the 179th minutes of the meeting of SEAC-3 held on 15/09/2023	20 to 24
B	copy of the 273rd minutes of the meeting of SEIAA held on 05/01/2024	25 <del>to 28</del>
C	copy of the public notice published in English as well as Marathi newspaper on 13/02/2024	26
D	copy of the Office Memorandum dated 28/04/2021	27

Pune

Date: 13/11/2024

Advocate for Respondent no.4



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN  
ZONE BENCH AT PUNE**

IA NO.154/2024

IN

**Appeal no.99/2024 (WZ)**

Mr. Tanaji Balasaheb Gambhire

.. Appellant

V/s

Union of India

Through Secretary MOEFCC and others

... Respondents

**AFFIDAVIT IN REPLY FILED BY AND ON BEHALF OF RESPONDENT**

**NO- 4: KUNAL PROPERTIES**

I, Mr. Bijal Hemendra Shah, Age: 31 years, Occupation: Business, one of the partners of M/s. Kunal Properties, a partnership firm registered under the Indian Partnership Act, 1932 having its office at - "Kunal House", Opp. Kamala Nehru Park, Off Bhandarkar Road, Shivajinagar, Pune 411 005, the respondent no.4 herein, do hereby solemnly affirm and state as under:

1. I am one of the partners of M/s. Kunal Properties, Respondent No.4, and is duly authorized to swear the present affidavit. I am conversant with the facts and circumstances of the present case and I am competent to file the present affidavit.
2. I have read the copy of the above application filed by the applicant seeking condonation of delay ("**Application**") and understood the contents thereof. I have also perused the documents annexed as Exhibits thereto. Nothing, however, contained in the application be deemed to have been admitted by

- Respondent No.4 merely because the same may not have been dealt with specifically and/or traversed seriatim.
3. At the very outset, I deny the allegation, statement, and contention made in the application against this Answering Respondent to the extent that the same is contrary to and/or inconsistent with what is stated herein. Respondent No.4 craves leave to file an additional Affidavit in Reply, to add to or modify, elaborate any content herein and produce further documents/material to deal with / traverse the said Application. Respondent no.4 reserves its right to file an additional affidavit if so required.
  4. At the further outset, it is submitted that under the provisions of section 16 of the National Green Tribunal Act, 2010 ("**the NGT Act**") an Appeal can be admitted after the prescribed period, only if the Appellant satisfies the Hon'ble Tribunal that he/she was prevented by sufficient cause from filing such Appeal within such period and allow it to be filed within a further period not exceeding 60 days.
  5. The applicant has relied on an incorrect computation of the number of days of delay to mislead this Hon'ble Tribunal and get the frivolous and baseless appeal admitted. It is stated by the Appellant in the impugned Application that the Appeal has been filed after a delay of 56 days. In this regard, the computation of the number of days of delay by the Appellant is a pertinent aspect. This computation can be made only after one understands how the EC is granted or rejected by the State Environment Impact Assessment Authority ("**SEIAA**"), Maharashtra. The filing of an application, its review, processing, and tracking is entirely shifted to online/electronic mode to PARIVESH portal by the



Government of India, Ministry of Environment, Forests & Climate Change  
("MoEFCC")

6. The workflow from the filing of the Application for the Environmental Clearance ("EC") by the PP to eventually recording and uploading the minutes of its meetings and recommendations/decisions, entirely and exclusively conducted over the PARIVESH portal. In this workflow, the proposal is always considered by two committees one is the State Level Expert Appraisal Committee ("SEAC") and another is SEIAA. The entire process of acceptance (grant) or rejection of the EC to the application filed by the PP on the Portal comes to a closure on the uploading of the minutes of its meeting by the SEIAA regarding its decision to either grant or reject the EC to the application and simultaneous generation of the e-mail from the SEIAA to the PP. It concludes automatically as soon as the SEIAA uploads the minutes of its meeting in which the final decision on the PP's application was taken and an e-mail gets generated simultaneously with the upload of the minutes.

5.1 Respondent No.4 applied for the EC on the PARIVESH Portal on 12/07/2023

5.2 The SEAC-3 considered the proposal of Respondent no.4 for appraisal in its 179<sup>th</sup> meeting and recommended it to SEIAA for grant of the EC and

5.3 The SEIAA considered the proposal of Respondent No.4 in its 273<sup>rd</sup> meeting held on 05/01/2024 and decided unanimously to grant the EC to Respondent No. 4 (5 days before the expiry of the term of the SEIAA) and uploaded the minutes of this meeting thereafter.

Hereto annexed and marked as Exhibit – "A" is a copy of the 179<sup>th</sup> minutes of the meeting of SEAC-3 held on 15/09/2023.



Hereto annexed and marked as Exhibit – “B” is a copy of the 273<sup>rd</sup> minutes of the meeting of SEIAA held on 05/01/2024.

7. Thus, the Appellant has not disputed that the entire process/workflow of the impugned application filed by Respondent No. 4 was completed by 05/01/2024. It is thus evident that the EC was granted on 05/01/2024 itself. When the entire application processing leading up to the grant of the EC has been recorded on the PARIVESH portal itself, this reveals that the SEIAA meeting in which the decision to grant the EC was made before the expiry of SEIAA's term, it would be a bad in law and stating utter falsehood if one is to allege that SEIAA granted the EC to Respondent No. 4's project after the expiry of its term. It is thus evident that the EC was granted on 05/01/2024 itself.
8. So, for the purpose of computation of the delay in filing the Appeal, the date of the Order granting the EC should be considered as 05/01/2024 and not 08/02/2024. If one goes by this date (05/01/2024), the delay in filing the impugned Appeal (filed on 03/05/2024) is **88 days and not 56 days**, which is much more in excess of the statutory grace period of 60 days granted under the proviso to Section 14(3) NGT Act, In view of, the delay in the instance case being more than 60 days no appeal can be admitted as the NGT Act itself does not permits to do so. Hence the appeal is liable to be dismissed in limine on the grounds of laches.
9. Respondent No.4 submits that the EC to Respondent No. 4 was granted on 05/01/2024 and the certificate of EC was issued on 08/02/2024 which was also published on the website MoEFCC. Respondent No.4 also published notices in English as well as Marathi newspaper on 13/02/2024 informing the public at large about obtaining EC for the Project.



Hereto annexed and marked as Exhibit – “C” is a copy of the public notice published in English as well as Marathi newspaper on 13/02/2024

10. Upon perusal of the minutes of the 179<sup>th</sup> meeting of the SEAC-3 held on 15/09/2023 and the minutes of the 273<sup>rd</sup> meeting of SEIAA held on 05/10/ 2024 it is evident that the Appellant has filed the impugned Appeal with malice and mischief against the Respondents impleaded in the Appeal and more particularly against Respondent No.3 and Respondent No.4. There is neither an iota of evidence to suggest that the EC granted to Respondent No.4 is without application of mind by the SEIAA nor any fact or details provided therein to indicate that Respondent No.3 and Respondent No.4 colluded. There are 10 (Ten) other independent and responsible Maharashtra State Government officials who were members of either the SEAC-3 or the SEIAA when deliberations were undertaken in the 179<sup>th</sup> and 273<sup>rd</sup> meeting respectively in which the Application of Respondent No.4 was considered and EC granted to the same. It is obvious that the Appellant has instituted the impugned appeal to extract some quid pro quo or with some malice directed at Respondent No. 3 and 4. Once the respective Committees have uploaded their minutes which are self-explanatory and provide detailed reasoning and evidence of application of mind, alleging fraud in the process of granting the EC is nothing but malicious.
11. It is respectfully submitted that if the Applicant had a genuine reason to pursue the matter, he has his remedies available under the Environment Protection Act or under other provisions of the law such as registration of complaints against the project on the PARIVESH Portal. The appellant could have used a complaint mechanism if he was genuinely concerned about any adverse impact on the environment by the grant of EC to the project of Respondent No.4. Through the



complaint mechanism, the Appellant could have apprised the relevant authorities of his apprehensions of misdeeds, if any, of any concerned parties. But on generalized averments, which are nothing but mere allegations at this stage, this Hon'ble Tribunal cannot become a forum to investigate the alleged acts of misdeeds against high constitutional authorities. It is respectfully submitted that in the circumstances, it would not be proper for this Hon'ble Tribunal to entertain the impugned Appeal, which is based on mere allegations and half-baked truth that too at the hands of a person who has not been able to fully satisfy his credentials and has come to the Tribunal with unclean hands.

Hereto annexed and marked as Exhibit – "D" is a copy of the Office Memorandum dated 28/04/2021.

12. It is denied that Respondent No.4 has undertaken the illegal development on the land admeasuring 5174 square meters. Survey no.36, Village Balewadi District Pune. The Appellant has not disclosed in his appeal what false, baseless, and misleading information and application was submitted by the PP while obtaining the EC. The Appellant further has not disclosed in his appeal what conditions imposed by SEAC and SEIAA are not complied with by Respondent No.4. The Appellant has not disclosed in his appeal what is the intentional violation by Respondent No.4
13. It is submitted that since the EC was granted to Respondent No. 4 on 05/01/2024 and a certificate to that effect was issued on 08/02/2024, the EC is legal and the construction activities of Respondent No.4 are also legal. There is no fault of the Respondent of No.4 while obtaining EC from MOEFCC. The allegation of the appellant such as whitey collar defaulters and violators are baseless and the same is denied by Respondent No.4



14. It is further respectfully submitted that for this Hon'ble Tribunal to take cognizance of the matter on the generalized submissions made by the Appellant in the impugned Appeal which do not even make prima facie satisfaction of the Tribunal, is nothing but an abuse of the process of this Hon'ble Tribunal. The nondisclosure of evidence by the Appellant in support of his allegation and his past attempts at filing similar appeals against many other Project Proponents with prayer for similar reliefs further discredits the impugned Appeal. Admitting such a frivolous appeal would be nothing but an abuse of the due process of law. Hence, the delay in filing the appeal is not liable to be condoned and the Appeal is resultantly liable to be dismissed *in-limine*.
15. As it is evident from a perusal of the present Application, the Applicant has failed to set out any sufficient cause to justify condonation of delay in filing the Appeal. It is trite law that sufficient cause is a sine qua non for exercising the power of condonation of delay. It is also well settled that the explanation of the cause must be that of the Applicant and not of his Advocates. The Applicant has merely cited reasons such as personal difficulty, health issues, and family priorities of the Advocate of the Applicant, which does not constitute sufficient cause for condonation of delay. Further, the purported issue of the website server of this Hon'ble Tribunal, as claimed by the Applicant is baseless and unsubstantiated. The Applicant has failed to bring on record a single document to support its aforesaid contentions for seeking delay condonation. It is settled law that in the event condonation of delay is sought, the party seeking such delay must explain each day's delay, which has clearly not been done in the present case. The Applicant has made broad sweeping references without providing any cogent or plausible reasons with supporting documents for the delay. On this ground,



it is submitted that the present Application and the Appeal be dismissed with costs.

16. Respondent No.4 submits that the Applicant has failed to satisfy the Hon'ble Tribunal as to how he was prevented by any sufficient cause from prosecuting his case and the Hon'ble Tribunal has to examine whether the mistake is bonafide or is merely a device to cover the ulterior purpose. The Applicant apart from citing general reasons for the condonation of delay has failed to point out sufficient cause for delay and the said Application which was filed in May 2024 is clearly an attempt to cover the delay in order to pursue the Appeal with ulterior motives. The Hon'ble Tribunal should not allow the said Application since the Applicant has failed to give a satisfactory explanation to justify the delay.

17. **Without prejudice to the above, I shall now deal with the Applicant paragraph-wise:**

a. With reference to paragraphs no.1 and 2, I say that the contents of the said paragraph do not warrant any reply from Respondent No.4 as it is a formal paragraph.

b. With reference to paragraph no. 3, the contents thereof are denied, and Respondent No.4 reserves its right to deal with the same as and when the same is referred to and relied upon by the Applicant.

c. With reference to paragraph no.4.1, the contents thereof are denied in toto. I repeat and reiterate all that is stated in the present Affidavit and deny everything that is contrary to or inconsistent with what is stated herein. It is denied that the Appeal was filed on 08<sup>th</sup> March 2024 and refiled on 3<sup>rd</sup> May 2024 as alleged or at all. The Applicant has failed to prove that the Appeal was filed on 08<sup>th</sup> March 2024 and refiled on 3<sup>rd</sup> May 2024, as the online



filing proof annexed to the Application shows that only the Environmental Clearance was filed on 12th March 2024.

- d. With reference to paragraph no. 4.2, the contents thereof are denied. I am not aware and do not admit that the Applicant tried to upload/file the Appeal from 6<sup>th</sup> March 2024 to 9<sup>th</sup> March 2024 or that the same could not be filed due to technical problems as alleged or at all. I am not aware and do not admit that the Applicant issued an email to the registry of the Hon'ble Tribunal, as alleged in the paragraph under reply. The Applicant has failed to produce a copy of such purported email communication.
- e. With reference to paragraph no. 4.3, the contents thereof are denied. This Respondent is not aware that the Applicant was only able to upload the EC and not the complete Appeal as stated in the paragraph under reply. It is unbelievable that a party can upload one document but not upload any other document using the same platform.
- f. With reference to paragraph no. 5.1, the contents thereof are denied. I deny that the delay of 56 days in filing the Appeal is unintentional, as alleged or at all. I deny that the delay ought to be condoned as alleged or at all. I deny that the Applicant has made out a good case for condonation delay. I repeat and reiterate all that is stated in the present Affidavit and deny everything that is contrary to or inconsistent to what is stated therein.
- g. With reference to paragraph nos. 5.2 and 5.3, the contents thereof are denied. I deny that the Appeal challenging the impugned EC was filed on 8<sup>th</sup> March 2024. I am not aware and do not admit that the registry of this Hon'ble Tribunal marked defects from 13<sup>th</sup> March 2024 to 18<sup>th</sup> March 2024 through the online system. I am not aware and do not admit the statements

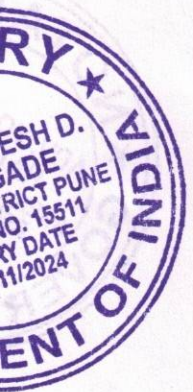


in respect of the Applicant, as set out in the paragraph under reply. In any event, sufficient cause with supporting reliable documents has been given. Thus, even on demurrer, the contentions set out in the paragraph under reply cannot constitute sufficient cause, as alleged or at all. In any event, the Applicant has failed to bring on record a single document to support its contentions in the paragraph under reply. Further, the contention in the paragraph under reply in respect of the Appeal being part of 105 Appeals having a large number of documents is firstly denied for want of knowledge and is, in any event, not germane to the present Application and cannot constitute sufficient cause. The Respondent denied that the appellant was in personal difficulty of facing serious health issues and priorities in the family to be attended on an urgent basis as the filing is an online process and the same can be done from any location

- h. With reference to paragraph no. 5.4, the contents thereof are denied, save and except for the fact that the period of limitation for filing the Appeal is 30 days from the date of communication of EC. It is denied that uploading the EC on the website cannot be said to be communication. Be that as it may, it is further submitted
- i. that Respondent No. 4 also published notices in English as well as Marathi newspaper on 13/02/2024 informing the public at large about obtaining Environmental Clearance for the Project. The remaining contents of the paragraph under reply are denied for want of knowledge. The reasons given by the Applicant in the paragraph under reply for seeking delay condonation are insufficient and without any supporting documents to prove the same.



- j. With reference to paragraph no. 5.5, the contents thereof are denied. The submission in the paragraph under reply is on merits and cannot be adjudicated in the present Application for condonation of delay. In any event, it is submitted that the present proceedings are entirely devoid of merit and nothing but a malafide attempt to extort monies from Respondent No.4 and is a gross abuse of the process.
- k. With reference to paragraph no. 5.6, it is denied that the default/delay caused in this case is genuine, as alleged, or at all. It is further vehemently denied that there is no intentional disobedience or ignorance, as alleged or at all.
- l. With reference to paragraph no.5.7, it is denied that the delay in filing the present Appeal ought to be condoned in the interests of natural justice or even otherwise, as alleged or at all. It is denied that the Appellant has filed the present Application with the Appeal as pleaded in the paragraph under reply. The said Application was filed in May 2024 and admittedly the Appeal was filed on 3<sup>rd</sup> May 2024.
- m. With reference to paragraph no. 5.8, the contents thereof are denied. it is denied that in the larger interest of environmental justice, delay should be condoned, as the Applicant has failed to make out a case for delay condonation.
- n. With reference to paragraphs no.6A and 6B, In view of what is set out hereinabove, the Applicant is not entitled to any relief, as there is no sufficient cause for condonation of delay in filing the Appeal. The present Application is baseless, misconceived, and devoid of merit. It is further submitted that the Appellant has approached this Hon'ble Tribunal with



unclean hands. In view hereof, this Hon'ble Tribunal be pleased to dismiss the captioned Appeal with exemplary cost.

- 18. In light of the submissions made hereinabove and in consonance with the object and purpose of the NGT Act, it would be apt for this Hon'ble Tribunal to not condone the delay in filing of the impugned Appeal and dismiss it in limine than wasting its precious time in examining non-existent breaches or misfeasance's alleged to have been committed by the Respondents.
- 19. In the circumstances, I pray that the application filed by the Applicant be dismissed with a heavy cost and further necessary orders be passed in the interest of justice.

Solemnly affirmed at Pune )

This 13<sup>th</sup> day of November. 2024)



DEPONENT

Mr. Bijal Hemendra Shah  
partner of M/s. Kunal Properties

I know the Deponent  
Shaghe  
Advocate



VERIFICATION

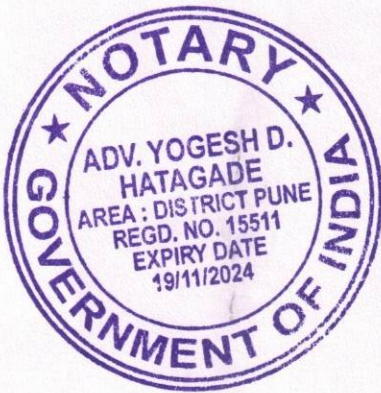
I, Mr. Bijal Hemendra Shah, Age: 31 years, Occupation: Business, one of the partners of M/s. Kunal Properties, a partnership firm registered under the Indian Partnership Act, 1932 having its office at - "Kunal House", Opp. Kamala Nehru Park, Off Bhandarkar Road, Shivajinagar, Pune 411 005, do hereby solemnly affirm and state that what is stated in the forgoing paragraphs is true and correct to the best of my knowledge, belief, information and legal advice and I believe the same to be true.

Solemnly affirmed at Pune )

on this 13<sup>th</sup> day of November 2024)

DEPONENT

Mr. Bijal Hemendra Shah  
partner of M/s. Kunal Properties



**BEFORE ME**

**ADV. YOGESH D. HATAGADE  
NOTARY  
GOVERNMENT OF INDIA  
REGD. NO. 15511, PUNE**

13/11/2024

**Noted & Registered**

**At Srl.No. 265/2024**



## Day 5

15<sup>th</sup> September, 2023

49.	SIA/MH/INFRA2/436425/2023	Proposed Commercial project at S.No. 36/3, 36/4/20, 36/4/38, 36/4/39 at Village Balewadi, Taluka Haveli, Pune, Maharashtra by M/s Kunal Properties.
-----	---------------------------	---

Representative of PP was present during the meeting along with environmental consultant M/s. Sneha Hi-Tech Products Pvt. Ltd.

It is noted that, the PP has submitted the application for prior environment clearance for proposed project with total plot area of 5174.0 m<sup>2</sup>, FSI area of 33189.74 m<sup>2</sup>, Non FSI area of 21219.37 m<sup>2</sup> and total BUA of 54,409.11 m<sup>2</sup>.

**Brief information of the proposal is as below:**

1	Proposal Number	SIA/MH/INFRA2/436425/2023	
2	Name of Project	Proposed Commercial project at S.No. 36/3, 36/4/20, 36/4/38, 36/4/39 at Village Balewadi, Taluka Haveli, Pune, Maharashtra by M/s Kunal Properties.	
3	Project category	8(a), B2	
4	Type of Institution	Private	
5	Project Proponent	Name	M/s Kunal Properties
		Regd. Office address	1, Kunal House, opp kamala nehru park, Bhandarkar road, Shivajinagar, Pune, Maharashtra 411005
		Contact number	8007909294
		e-mail	B36@kunalgroup.in
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 15.07.2017 valid till 15.02.2024	
7	Applied for	Environment Clearance for Proposed Commercial project	
8	Details of previous EC	NA, It is a fresh EC	
9	Location of the project	S.No. 36/3, 36/4/20, 36/4/38, 36/4/39 at Village Balewadi, Taluka Haveli, Pune, Maharashtra	
10	Latitude and Longitude	Latitude: 18°34'42.34"N, Longitude: 73°46'9.13"E	
11	Total Plot Area (m <sup>2</sup> )	5174.0	
12	Deductions (m <sup>2</sup> )	451.85	
13	Net Plot area(m <sup>2</sup> )	4722.15	
14	Proposed FSI area(m <sup>2</sup> )	33189.74	
15	Proposed non-FSI area(m <sup>2</sup> )	21219.37	
16	Proposed TBUA (m <sup>2</sup> )	54,409.11	
17	TBUA (m <sup>2</sup> ) approved by planning Authority till date	In process	

Member Secretary

Chairman



TC  
me

18	Ground coverage (m <sup>2</sup> ) &%	1545.82 Sq.M.			
19	Total Project Cost (Rs.)	Rs. 166.4 Cr.			
20	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration
	NA, per OM No. F.No.22-65/2017/IA.III dt. 30.09.2020 & OM 22-65/2017-IA-III dated 25.02. 2021				
21	Details of Building Configuration:				Reason for Modification/Change
	Previous EC/ Existing Building			Proposed Configuration	
	Building Name	Configuration	Height (m)	Building Name	Configuration Height (m)
				1 Commercial Bldg	B1+B2+B3+G r.+M+P1+P2+P3+20 Flr+Terrace Floor 106.20
22	Total number of tenements		Number of Offices = 20 nos. <b>Number of expected users –</b> Total users- 3298 nos Floating Population-160 nos		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	83.5	Fresh Water	83.5
		Recycled water (flushing)	68	Recycled water (flushing)	68
		Recycled water (gardening)	3.5	Recycled water (gardening)	0
		Swimming pool	0	Swimming pool	0
		Total	155.0	Total	151.5
		Waste Water generation	136	Waste Water generation	136
24	Water Storage Capacity for Fire fighting/ UGT				
	Fire tanks	1 x 200 KL,			
	Domestic water tanks	1 x 75 KL,			
	Raw water tank	1 x 50.1 KL			
	Flushing Water tank	1 x 68 KL			
25	Source of water			PMC	
26	Rainwater Harvesting (RWH)	Level of the Ground water table		8 -10 m BGL in pre monsoon 6 - 7 m BGL in post monsoon	
		Size and no. of RWH tank(s)		NA	

Member Secretary

Chairman



		Quantity and size of recharge pits	Total- 3 nos. Rooftop pits- 1 nos Surface pits- 2 nos Size of Recharge pits 2.0 m x 2.0 m x 2.0 m	
		Details of UGT tanks if any	NA	
27	Sewage and Wastewater	Sewage generation in CMD	136 KLD	
		STP technology	MBBR	
		Capacity of STP (CMD)	1 x 140 KLD	
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment/disposal
		Dry waste	8.75 kg/day	Handed over to municipal facility for disposal
		Wet waste	3.75 kg/day	
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste	503 kg/day	Handed over to Authorized Agency for disposal
		Wet waste	338 kg/day	Treated in OWC
		Haz. waste	Negligible	
		Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.
		E-Waste	14 Kg/day	Handed over to Authorized recycler for further handling & disposal purpose.
		STP Sludge	13.6 kg/day	Used as manure for gardening
30	Green Belt Development	Total RG area (m <sup>2</sup> )	Proposed RG area 472.22 m <sup>2</sup> Additional RG area 425.0 m <sup>2</sup> Total 897.22 m <sup>2</sup>	
		Existing trees-on plot	27 nos.	
		Number of trees to be cut	0 nos.	
		Number of trees to be retained:	0 nos.	
		Number of trees to be transplanted	NA	
		Number of trees to be planted onsite	60 nos.	
		Total trees on site after development	87 nos.	
31	Power	Source of power supply:	MSEDCL	
		During Construction Phase (Demand Load)	30 KW	
		During construction phase DG set	1 x 40 KVA	
		During Operation phase (Connected load)	5367.85 KW	



Member Secretary

Chairman

Handwritten initials and signature in blue ink, including 'TC' and a circular stamp.

		During Operation phase (Demand load)		2911.20 KW	
		Transformer		2 x 1600 KVA	
		DG set		2 x 1500 kVA	
		Fuel used		HSD	
32	Details of Energy saving	Total Saving = 21.42 %			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital		10	
		O & M	1. Water for Dust Suppression	2	
			2. Site Sanitation , Disinfection & Safety	1.5	
			3. Environmental Monitoring	2	
			4. Health Check up	2.5	
			5. Environment Management Cell	8.04	
6. Total	26.04				
34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital (Lakhs)	O & M (Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	42.55	9.26
		RWH	Recharging existing ground water table	10.9	0.33
		Swimming Pool	-	0	0
		Solid Waste	Collection Segregation and management of MSW	43.5	9.18
		Hazardous Waste	NA	--	-
		Green Belt development	Plantation of new trees and maintenance of existing trees	4.75	2.0
		Energy Saving	Energy saving measures	100	10.0
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	04
		Disaster Management	Emergency preparedness plan to develop and implement on site	84.30	15
		Environment Management Cell	To implement environmental mitigation measures		9.6
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.	-	0.10

Member Secretary

Chairman

TC  




		Total		286	59.47
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m <sup>2</sup> )
		4-Wheeler	179	351	Basement-12.5 m
		2-Wheeler	655	738	
36	Details of Court cases/ litigations w.r.t. the project and project location if any				NA

**Deliberations:**

PP stated that, the application is for proposed Commercial project at S.No. 36/3, 36/4/20, 36/4/38, 36/4/39 at Village Balewadi, Taluka Haveli, Pune. The proposed project consist of 1 commercial building having Configuration - 3B+G+Mez flr+ 3 podium+1st(Recreational floor)+2nd + 20th floor + Terrace floor.

PP clarified that mandatory RG is provided on ground.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b2.

**During discussion following points emerged:**

1. PP to submit energy saving details indicating components of energy conservation in 'better envelope design' and 'lower lighting loads'.
2. PP to explore accommodating maximum number of mandatory trees on plot by reducing number of trees to be cut / transplanted.
3. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
4. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**Decision: -**

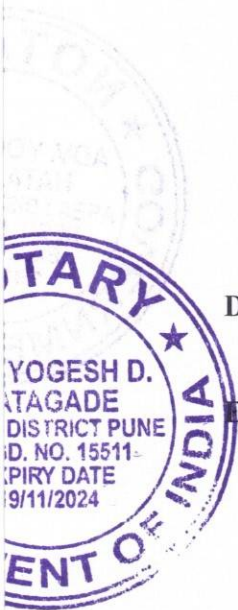
After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

\*\*\*\*\*

Member Secretary

Chairman

TC  

Minutes of 273<sup>rd</sup> Day – 3 (Part D) meeting of SEIAA held on 05<sup>th</sup> January, 2024

**Item no. 29****Proposal No.:-** SIA/MH/INFRA2/436425/2023**Type of Project: EC**

**Subject-** Environmental Clearance for Proposed Commercial project at S.No. 36/3, 36/4/20, 36/4/38, 36/4/39 at Village Balewadi, Taluka Haveli, Pune, Maharashtra by M/s Kunal Properties.

**Project Details-**

Representative of PP was present during the meeting along with environmental consultant M/s. Sneha Hi-Tech Products Pvt. Ltd.

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/INFRA2/436425/2023		
2	Name of Project	Proposed Commercial project at S.No. 36/3, 36/4/20, 36/4/38, 36/4/39 at Village Balewadi, Taluka Haveli, Pune, Maharashtra by M/s Kunal Properties.		
3	Project category	8(a), B2		
4	Type of Institution	Private		
5	Project Proponent	Name	M/s Kunal Properties	
		Regd. Office address	1, Kunal House, opp kamala nehru park, Bhandarkar road, Shivajinagar, Pune, Maharashtra 411005	
		Contact number	8007909294	
		e-mail	B36@kunalgroup.in	
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 15.07.2017 valid till 15.02.2024		
7	Applied for	Environment Clearance for Proposed Commercial project		
8	Details of previous EC	NA, It is a fresh EC		
9	Location of the project	S.No. 36/3, 36/4/20, 36/4/38, 36/4/39 at Village Balewadi, Taluka Haveli, Pune, Maharashtra		
10	Latitude and Longitude	Latitude: 18°34'42.34"N, Longitude: 73°46'9.13"E		
11	Total Plot Area (m <sup>2</sup> )	5174.0		
12	Deductions (m <sup>2</sup> )	451.85		
13	Net Plot area(m <sup>2</sup> )	4722.15		
14	Proposed FSI area(m <sup>2</sup> )	33189.74		
15	Proposed non-FSI area(m <sup>2</sup> )	21219.37		
16	Proposed TBUA (m <sup>2</sup> )	54,409.11		
17	TBUA (m <sup>2</sup> ) approved by planning Authority till date			In process
18	Ground coverage (m <sup>2</sup> ) &%	1545.82 Sq.M.		
19	Total Project Cost (Rs.)	Rs. 166.4 Cr.		
20	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost (Rs.)
	NA, per OM No. F.No.22-65/2017/IA.III dt. 30.09.2020 & OM 22-65/2017-IA-III dated 25.02. 2021			
21	Details of Building Configuration:			Reason for Modification/ Change
	Previous EC/ Existing Building	Proposed Configuration		

*[Signature]*  
Member Secretary

*[Signature]*  
Chairman

Minutes of 273<sup>rd</sup> Day – 3 (Part D) meeting of SEIAA held on 05<sup>th</sup> January, 2024

	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
				1 Commercial Bldg	B1+B2+B3+G r.+M+P1+P2+P3+20 Flr+ TerraceFloor	106.20	
22	Total number of tenements			Number of Offices = 20 nos. Number of expected users – Total users- 3298 nos Floating Population-160 nos			
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)			
		Fresh Water	83.5	Fresh Water	83.5		
		Recycled water (flushing)	68	Recycled water (flushing)	68		
		Recycled water (gardening)	3.5	Recycled water (gardening)	0		
		Swimming pool	0	Swimming pool	0		
		Total	155.0	Total	151.5		
		Waste Water generation	136	Waste Water generation	136		
24	Water Storage Capacity for Fire fighting/ UGT						
	Fire tanks		1 x 200 KL,				
	Domestic water tanks		1 x 75 KL,				
	Raw water tank		1 x 50.1 KL				
	Flushing Water tank		1 x 68 KL				
25	Source of water			PMC			
26	Rainwater Harvesting (RWH)	Level of the Ground water table		8 -10 m BGL in pre monsoon 6 - 7 m BGL in post monsoon			
		Size and no. of RWH tank(s)		NA			
		Quantity and size of recharge pits		Total- 3 nos. Rooftop pits- 1 nos Surface pits- 2 nos Size of Recharge pits 2.0 m x 2.0 m x 2.0 m			
		Details of UGT tanks if any		NA			
27	Sewage and Wastewater	Sewage generation in CMD		136 KLD			
		STP technology		MBBR			
		Capacity of STP (CMD)		1 x 140 KLD			
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment/disposal			
		Dry waste	8.75 kg/day	Handed over to municipal facility for disposal			
		Wet waste	3.75 kg/day				
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body			
29	Solid Waste Management during	Type	Quantity(kg/d)	Treatment/disposal			
		Dry waste	503 kg/day	Handed over to Authorized Agency for disposal			

*Janki*  
Member Secretary

*TC*  
*(Signature)*  
Chairman



Minutes of 273<sup>rd</sup> Day – 3 (Part D) meeting of SEIAA held on 05<sup>th</sup> January, 2024

	Operation Phase	Wet waste	338 kg/day	Treated in OWC	
		Haz. waste	Negligible		
		Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.	
		E-Waste	14 Kg/day	Handed over to Authorized recycler for further handling & disposal purpose.	
		STP Sludge	13.6 kg/day	Used as manure for gardening	
30	Green Belt Development	Total RG area (m <sup>2</sup> )	Proposed RG area 472.22 m <sup>2</sup> Additional RG area 425.0 m <sup>2</sup> Total 897.22 m <sup>2</sup>		
		Existing trees on plot	27 nos.		
		Number of trees to be cut	0 nos.		
		Number of trees to be retained:	0 nos.		
		Number of trees to be transplanted	NA		
		Number of trees to be planted onsite	60 nos.		
		Total trees on site after development	87 nos.		
31	Power	Source of power supply:	MSEDCL		
		During Construction Phase (Demand Load)	30 KW		
		During construction phase DG set	1 x 40 KVA		
		During Operation phase (Connected load)	5367.85 KW		
		During Operation phase (Demand load)	2911.20 KW		
		Transformer	2 x 1600 KVA		
		DG set	2 x 1500 kVA		
		Fuel used	HSD		
32	Details of Energy saving	Total Saving = 21.42 %			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital		10	
		O & M	1. Water for Dust Suppression	2	
			2. Site Sanitation, Disinfection & Safety	1.5	
			3. Environmental Monitoring	2	
			4. Health Check up	2.5	
			5. Environment Management Cell	8.04	
			6. Total	26.04	
34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital (Lakhs)	O & M (Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	42.55	9.26
		RWH	Recharging existing ground water table	10.9	0.33
		Swimming Pool	-	0	0

*Sanade*  
Member Secretary

*MIM*  
Chairman

	Solid Waste	Collection Segregation and management of MSW	43.5	9.18	
	Hazardous Waste	NA	--	-	
	Green Belt development	Plantation of new trees and maintenance of existing trees	4.75	2.0	
	Energy Saving	Energy saving measures	100	10.0	
	Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	04	
	Disaster Management	Emergency preparedness plan to develop and implement on site	84.30	15	
	Environment Management Cell	To implement environmental mitigation measures		9.6	
	Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.	-	0.10	
	Total		286	59.47	
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area PerCar Parking (m <sup>2</sup> )
		4-Wheeler	179	351	Basement-12.5 m
		2-Wheeler	655	738	
36	Details of Court cases/ litigations w.r.t. the project and project location if any			NA	

**SEAC Deliberation –**

PP stated that, the application is for proposed Commercial project at S.No. 36/3, 36/4/20, 36/4/38, 36/4/39 at Village Balewadi, Taluka Haveli, Pune. The proposed project consist of 1 commercial building having Configuration - 3B+G+Mez flr+ 3 podium+1st(Recreational floor)+2nd + 20th floor + Terrace floor.

PP clarified that mandatory RG is provided on ground.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b2.

**During discussion following points emerged:**

1. PP to submit energy saving details indicating components of energy conservation in 'better envelope design' and 'lower lighting loads'.

*Janki*  
Member Secretary

TC  
*(Signature)*

*(Signature)*  
Chairman



Minutes of 273<sup>rd</sup> Day – 3 (Part D) meeting of SEIAA held on 05<sup>th</sup> January, 2024

2. PP to explore accommodating maximum number of mandatory trees on plot by reducing number of trees to be cut / transplanted.
3. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
4. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**Recommendations of SEAC-**

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

**Deliberation in SEIAA-**

Proposal is a new construction project. Proposal is recommended by SEAC-3 in its 179<sup>th</sup> meeting for grant of Environment Clearance for total plot area of 5174.0 m<sup>2</sup>, FSI area of 33189.74 m<sup>2</sup>, Non FSI area of 21219.37 m<sup>2</sup> and total BUA of 54,409.11 m<sup>2</sup>.

During the meeting, SEIAA asked PP regarding the provision of RG. PP submitted that, they have provided mandatory RG having area of 472.22 m<sup>2</sup> on mother earth without any construction. SEIAA asked PP to submit area undertaking to that effect. PP submitted the same dated 30.12.2023.

SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions. PP submitted the same dated 30.12.2023.

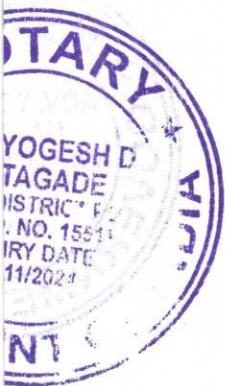
SEIAA after deliberation decided to grant EC for-FSI- 33189.74 m<sup>2</sup>, Non FSI-21219.37 m<sup>2</sup>, total BUA-54,409.11 m<sup>2</sup>. (Plan approval No-Zone-3/5404, dated-07.12.2023)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP has provided mandatory RG area of 472.22 m<sup>2</sup> on mother earth without any construction. Local planning authority to ensure the compliance of the same.
2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
5. SEIAA after deliberation decided to grant EC for-FSI- 33189.74 m<sup>2</sup>, Non FSI-21219.37 m<sup>2</sup>, total BUA-54,409.11 m<sup>2</sup>. (Plan approval No-Zone-3/5404, dated-07.12.2023)

**SEIAA Decision-**

SEIAA after deliberation decided to grant Environment Clearance.

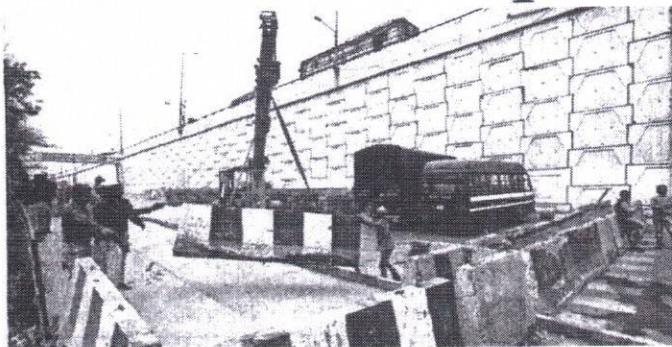


*Yogesh D. Tagade*  
Member Secretary

TC  
*(Signature)*

*(Signature)*  
Chairman

# on borders in Capital Bengal Gov in Sandeshkhali, CM says those behind violence arrested



Police on guard as a worker installs a concrete barrier at the Ghazipur border, in Delhi on Monday. Praveen Khanna

EXPRESS NEWS SERVICE  
KOLKATA, FEBRUARY 12

AS WEST Bengal Governor CV Ananda Bose on Monday visited Sandeshkhali in North 24 Parganas district following protests in the area against a local TMC leader facing land grabbing and corruption charges, Chief Minister Mamata Banerjee said that those responsible for the violence have been arrested and necessary steps have been taken to maintain law and order situation in the area.

The CM's remark came soon after Governor Bose, who cut short his Kerala trip to visit Sandeshkhali, described the situation as "ghastly, shocking, and shattering to my senses".

"Those who have instigated violence (in Sandeshkhali) have been arrested... The situation is being monitored closely and necessary steps are being taken," the chief minister told mediapersons on the sidelines of an event at Dumurjala in Howrah district.

On Sunday, police arrested three political leaders — suspended TMC leader Uttam Sardar, BJP observer for Basirhat Lok Sabha constituency Vikas Singh, and CPI(M) leader and former MLA Nirapada Sardar — on charges of arson, instigating violence among others.

Sandeshkhali has been tense since Wednesday after the violent protests where local villagers, especially women, accused three local TMC leaders — Shahjahan Sheikh, Uttam Sardar and Shiboprasad Hazra of land grabbing and making villagers work without pay. During protests that continued till Friday, villagers gheraoed the Sandeshkhali police station and allegedly set ablaze three poultry farms owned by Hazra.

TMC functionary Shahjahan Sheikh has been absconding since January 5 following the attack on ED officials during the search at his house in connection with the alleged ration scam.

During his visit to Sandeshkhali on Monday, the Governor met residents who alleged that they were being harassed by Sheikh and his aides.

म लिन  
अनुपवी  
मंडल,  
हेतु ई-  
खुलने  
है। ई-  
निविदा  
कालीन  
मंडल,  
आधार  
शि रू0  
(कर  
कालीन  
मंडल  
ध्यान मर  
निविदा  
दिनांक  
प्रधारित  
द्वितीय  
सूचित  
वर्षाये  
कर्ता के  
अन्य  
वित्तार  
र लॉग  
परोषण  
प्रकेन्द्र.  
पत्रांक  
23-24

**ANDHRA PRADESH TECHNOLOGY SERVICES LIMITED**  
3rd Floor, R & B Building, Opp. Indira Gandhi Municipal Stadium, MG Road, Labbipet, Vijayawada - 520 010, Andhra Pradesh, India  
APTS Ref. No.: ITC51-15021/16/2023-PROC-APTS, Dt. 12-02-2024.  
**Short Tender Notice for Procurement of 28,014 Nos. of 65" Smart TVs for the School Education Department, GoAP (2nd call).**  
For further details regarding detailed Tender Notification, specifications and digital certificate please visit <https://www.aps.gov.in> and [www.apecurement.gov.in](http://www.apecurement.gov.in)  
Sd/- Managing Director, A.P. Technology Services Ltd., Vijayawada.

**PUBLIC NOTICE**  
We, M/s. KUNAL PROPERTIES hereby bring to the kind notice of general Public that Environment Department, Government of Maharashtra has accorded Environmental Clearance for our Commercial Project located at **S.No. 36/3, 36/4/20,36/4/38, 36/4/39 at Village. Balewadi, Taluka. Haveli, Dist. Pune, Maharashtra** vide letter dated 8<sup>th</sup> February 2024 bearing file No. EC24B038MH194587. The copies of the clearance letter are available with Maharashtra Pollution Control Board and may also be seen on the Website of the Department of Environment, Government of Maharashtra at <http://parivesh.nic.in/>  
**M/s. KUNAL PROPERTIES**



CIN : L65920MH1994PLC080618 | Website: [www.hdfcbank.com](http://www.hdfcbank.com)

is "as is what is" and "whatever there is" basis)

tion of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").  
going concern and consequently all assets and liabilities of HDFC Limited automatically stand vested in 'HDFC Bank Limited'.  
in full force and effect as if HDFC Bank Limited were a party. Accordingly, HDFC Bank Limited shall be legally entitled to take

ule 8 (6) of the Security Interest (Enforcement) Rules, 2002.  
ed in Column (C) mortgaged/charged to the Secured Creditor, the constructive / physical possession of which has been taken  
ned below :  
ative Borrower(s) / Mortgageor(s)(since deceased), as the case may be, indicated in Column (A) under Rule 8(6) of the Security

Asset	Reserve Price (Rs.)	Date(s) and	Last Date of	Date(s), Time &
-------	---------------------	-------------	--------------	-----------------

## Court grants 3 days' interim bail to Sisodia to attend wedding

NIRBHAY THAKUR  
NEW DELHI, FEBRUARY 12

A DELHI court on Monday granted three days' interim bail to former Deputy Chief Minister Manish Sisodia in the excise policy case af-

TC (Handwritten signature)



## EXHIBIT - D

F. No 22-37/2018-IA III  
Government of India  
Ministry of Environment, forest and Climate Change  
(IA-III Section)

Indira Paryavaran Bhawan  
Jor Bagh Road, New Delhi-3  
e-mail: sharath.kr@gov.in

Dated: 28<sup>th</sup> April, 2021

OFFICE MEMORANDUM


**Sub:** Registration of Complaints through PARIVESH portal – Regarding.

\*\*\*\*\*

With effect from dated 04.03.2021, Ministry has made the provision for online registration of complaints regarding issues related to the submission of applications for clearances administrated by this Ministry, reply to EDS/ADS, software related, etc.

2. In light of the above, Project Proponents are advised to ensure that the complaints are submitted to the Ministry through PARIVESH only. Henceforth, no complaints shall be entertained, if submitted through modes other than complaint module in PARIVESH.

This issues with the approval of the Competent Authority

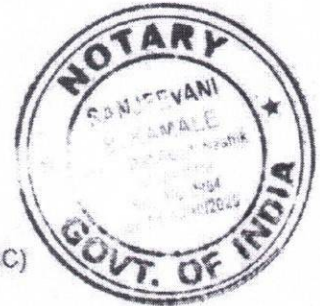
  
(Sharath Kumar Pallela)  
Director (CPC)

To

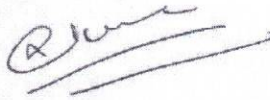
1. The Chairman, all the SEIAAs
2. The Member Secretary, all the SEIAAs
3. The Chairman, all the EACs
4. The Member Secretaries, all the EACs

Copy to:

1. PS to Hon'ble Minster (EF&CC)/PS to Hon'ble MoS (EF&CC)
2. PPS to Secretary (EF&CC)
3. PPS to AS (RA)/AS (RS)
4. PPS to JS(SKB)
5. PPS to DDG, NIC
6. Sr. Director, NIC
7. Director, IA-Policy



Page 1 of 1



TC  
